

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD**

Dated : This the 14th day of May 2019

**Contempt Petition No. 330/00156 of 2018
In
Original Application 330/00159 of 2018**

**Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Ashish Kalia, Member – J**

Dilip Kumar, S/o late Jamal, R/o Village Salabad, P.O. Dhanpur, District Bulandshahar.

.....Applicant
By Adv: Shri B.N. Singh and Smt. Shayama Singh

V E R S U S

Sri Rajiv Agrawal, General Manager, (Karmik) North Central Railway, Subedarganj, Allahabad.

.....Respondent

By Adv: Shri A.K. Gupta

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member – A

Shri B.N. Singh, advocate for the applicant and Shri A.K. Gupta, advocate for the respondent are present.

2. Instant contempt petition has been filed against non compliance of the order of this Tribunal dated 19.02.2018 directing the respondents to pass suitable order on the application of the applicant by passing reasoned and speaking order within a period of three months and to communicate the decision to the applicant in writing.

3. Learned counsel for the respondents states that they have passed the speaking order vide order dated 14.12.2018, in view of the Tribunal's order.

4. Learned counsel for the applicants states that they have not received the said order, as yet.

5. Learned counsel for the respondents is directed to supply a certified copy of the said order to the applicant's counsel.

6. In view of the above position, the present contempt petition is dismissed. In case there is any further grievance, the applicant may move fresh OA.

7. In view of the above the present contempt petition is dismissed. Accordingly, MA No. 361/19 and 362/19 are also dismissed. Notice issued to the respondent is discharged.

(Ashish Kalia)
Member – J

/pc/

(Ajanta Dayalan)
Member – A